

**In the National Company Law Tribunal,  
"Chandigarh Bench, Chandigarh"  
(Exercising the powers of Adjudicating Authority under  
the Insolvency and Bankruptcy Code, 2016)**

**CP (IB) No.129/Chd/CHD/2017**

**Under Section 9 of the Insolvency and  
Bankruptcy Code, 2016 read with Rule 6  
of the Insolvency and Bankruptcy  
(Application to Adjudicating Authority)  
Rules, 2016.**

In the matter of:

M/S Suresh Kumar & Sons. ....Petitioner-Operational Creditor.

Versus.

M/S Best Foods Limited. ....Respondent-Corporate Debtor.

Present: Mr.Deepankur Sharma, Advocate for petitioner.  
Mr.Praveen Gupta, Advocate for respondent.

**ORDER (Oral)**

Learned counsel for the petitioner seeks and is permitted to withdraw the instant petition in view of the order of admission passed in CP (IB) No.117/Chd/CHD/2017 against the respondent-corporate debtor, in which the moratorium has also been declared, with liberty to the petitioner to file the claim before the Interim Resolution Professional/Resolution Professional, as the case may be.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)  
Adjudicating Authority

February 02, 2018.  
Ashwani